## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1889 ANSWERED ON:17.07.2009 TDS OF AIRLINES Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Majhi Shri Pradeep Kumar

## Will the Minister of FINANCE be pleased to state:

(a) whether some of the airlines have not submitted/remitted to the Government, tax they have deducted at source;

(b) if so, the details thereof; airline-wise alongwith the period when such Tax Deducted at Source (TDS) pertain to; and

(c) the action taken or proposed to be taken by the Union Government in this regard?

## Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. S.S. PALANIMANSCKAM)

(a) Yes.Sir,

(b) the details of the airlines and the period when such tax deducted at source are as under:-

(i)M/s Spicejet Pvt Ltd. TDS for F.Y. 2007-08 amount to Rs. 7.74 crore and F.Y. 2008-09 amounting to Rs.3.64 crore was deducted but not deposited in to Government Account.

(ii) M/s MDLR Airlines (P) Ltd. TDS amounting to Rs. 4.27 Crore was deducted for the period 1.4.2008 to 22.1.2009 (F.Y.2008-09) but the same was not deposited into Government Account.

(iii) M/s Kingfisher Airlines (P) Ltd . TDS amounting to Rs, 32.73 Crore was deducted from April 2008 to Nov. 2008. However an amount of Rs. 35.31 Crore from April 2008 to March 2009 was remitted to the Government Account.

(c) The following action has been taken or proposed to be taken by the Union Government are as under:-

(i) In the case of Spice Jet Ltd, the total demand raised is at Rs. 11.62 crore . The same has been collected.

(ii) In the case of M/s MDLR Airlines the total demand raised is 5.65 crore. The assessee has deposited an amount of Rs. 75.4 lakhs in to Government Account.

(iii) In the case of M/s Kingfisher Airlines (P) Ltd, Penalty of Rs. 26.46 crore for the delayed remittance of deducted tax been levied.